

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-68/ND/2022

IN THE MATTER OF:

Jainco Industries

Vs.

Shree Ambika Impex Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 06.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ashish Gupta, Mr. SP Singh Chawla, Advs.
For the Respondent : Mr. Mukesh Sukhija, Mr. Milind Gautam a/w
PCS Pooja Bhatia

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present and their written submissions are also reflected on the e-portal. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have filed their written submissions. However, the same is still not reflected on the e-portal. Many opportunities have been given to the Corporate Debtor to approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal. In the interest of justice, once again last opportunity is given to the Corporate Debtor to approach the Registry and cure the defects, failing which the matter will be proceeded on the basis of pleadings and oral submissions made by the Ld. Counsel for the Corporate Debtor. No further adjournment for written submissions will be granted to the Corporate Debtor. List the matter on **16.05.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**